

C.A.T. Bench, Jaipur

Date of Order	Orders
7/12/02	Counsel for applicant... <u>Mr. J. P. Kumar</u> Counsel for respondent... <u>Mr. Monish Bhandari</u> Adjourned on request of... Counsel for applicant/ Counsel for respondent, Put up on... <u>13/02/02</u> for - Admission/Direction/Hearing. <u>[Signature]</u> By Order Court Officer 13-2-2002 D. B. not formed today. Be listed before D. B. on... <u>25-2-2002</u> <u>[Signature]</u> Dy. Registrar C.A.T. Jaipur Bench 25-2-2002 D. B. not formed today. <u>15-3-2002</u> Be listed before D. B. on... <u>[Signature]</u> Dy. Registrar C.A.T. Jaipur Bench
15-3-02 Copy sent to Applicant/Respondent No. 2 File 15285, 66 dated 20/3/02	Mr. J. P. Kumar, Counsel for applicant. Mr. Monish Bhandari, Counsel for respondent. Learned Counsel for the applicant states that the enquiry officer has completed the enquiry and an order of punishment has already been passed, which has been challenged in a subsequent OA No. 263/2002. This OA has, therefore, become infructuous and is accordingly dismissed. Various other averments made in this OA have been pleaded in the subsequent OA and shall receive consideration in that OA. <u>[Signature]</u> (Judge P. Garg) <u>[Signature]</u> (P. Vagath)